

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1051(ND)2018

CORAM:

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2019.**

**NAME OF THE COMPANY: M/s. Shailesh Kant Sharma & Anr. V/s. M/s.
Samiah International Builders Ltd.**

SECTION OF THE COMPANIES ACT: U/s 7 of IBC Code, 2016

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present:

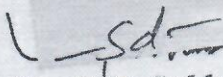
Mr. Sharma, Advocate for the Petitioner

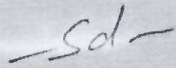
Mr. Akshay Srivastava, Advocate for the Respondent

ORDER

Ld. counsel for the petitioner submits that the claim of the petitioner has been settled vide payment through postdated cheques. In view of the same he is instructed to withdraw the petition. He however seeks liberty to revive the present petition in the event of dishonor of any cheque.

Disposed of accordingly. Liberty granted.


(Dr. V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)

(Dilshad)